Sl.No.	Compensation paid	Amount (in Rupees)
(b)	Ex-Gratia lump-sum compensation from Central Government	15,00,000
(c)	Death-cum-Retirement Gratutiy	2,61,930
(d)	Army Group Insurance death benefits	40,00,000
(e)	Army Officers Benevolent Fund	50,000
(f)	Army Officers Insurance Maturity benefits	41,232
(g)	Army Central Welfare Fund	30,000
(h)	Army Wives Welfare Association Fund	10,000

## Violation of Indian air space

- 213. Dr. JANARDHAN WAGHMARE: Will the Minister of DEFENCE be pleased to state:
- (a) whether the violation of Indian air space by some countries has been reported in the past few months;
  - (b) if so, the details thereof; and
  - (c) the action contemplated by Government to check such violations?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) and (b) Since January, 2011, there have been two incidents of violation of Indian air space by aircraft of another country.

(c) All such cases are taken up with the countries concerned through laid down channels as per established procedure.

## CAG report on acquisition of artillery guns

- 214. SHRI A.A. JINNAH: Will the Minister of DEFENCE be pleased to state:
- (a) whether the Comptroller and Auditor General (CAG) in its latest report on defence acquisitions criticized the Army and the Ministry for inordinate delay in procuring artillery guns, leaving troops using obsolete varieties of artillery dating back to the 1970s;
- (b) if so, the details thereof and whether Government have analysed the condition of the artillery in defence; and
  - (c) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) Yes, Sir. The CAG report for the year 2011-12 (Defence Services) has made certain observations that modern technology Artillery Guns could not be made available to Artillery troops for certain reasons as explained in its Report.

(b) and (c) As part of modernization, the Regiment of Artillery has been